

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“DB” BENCH, AGRA**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER &  
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA No. 51/Agr/2021  
(Assessment Year 2015-16)**

<b>M/s Euro Safety India P. Ltd.</b> ltd. B-49/4-5, EPIP,Shastripuram Agra 282007 UP	Vs.	<b>Pr.CIT-1</b> Agra Uttar Pradesh 282002
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AABCE-4157-E		
Appellant	..	Respondent

Appellant by :	Sh. Mridul Pathak, CA
Respondent by :	Sh. Sukesh Kumar Jain, CIT DR

Date of Hearing	10.02.2025
Date of Pronouncement	10.02.2025

**ORDER**

**PER BENCH:**

By way of this appeal, the assessee assails revision of assessment order by for AY 2015-16 by Ld. Pr.CIT, Agra-1 vide order No. ITBA/REV/F/REV5/2020-21/1031517145(1) dated 16-03-2021.

2. The Ld. AR sought withdrawal of the appeal in view of the fact that the original assessed income has been retained by Ld. AO in consequential order. The same was not objected to by the revenue.

3. Accepting the prayer of Ld. AR, the appeal stand dismissed as withdrawn.

Order pronounced in the open court on 10<sup>th</sup> February, 2025.

Sd/-  
(Manoj Kumar Aggarwal)  
ACCOUNTANT MEMBER

Sd/-  
(Satbeer Singh Godara)  
JUDICIAL MEMBER

Dated 10.02.2025

PS: Rohit

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT AGRA